THE SIKKIM LOKAYUKTA (AMENDMENT) BILL, 2025

(BILL NO.....OF 2025)

A

BILL

further to amend the Sikkim Lokayukta Act, 2014 (Act No.6 of 2014).

BE it enacted by the Legislature of Sikkim in the Seventy-sixth Year of Republic of India, as follows:-

Short title, extent and commencement

- 1. (1) This Act may be called the Sikkim Lokayukta (Amendment) Act, 2025.
 - (2) It shall extend to the whole of Sikkim.
 - (3) It shall come into force at once.

Amendment of section 5

"The term of office of the Chairperson and Members

- 2. In the Sikkim Lokayukta Act, 2014 for the existing section 5, the following shall be substituted, namely:-
 - 5. (1) The Chairperson and every Members shall hold office as such for a term of five years from the date on which he enters upon his office.
 - (2) The term of Chairperson and Members may be extended for a further period not exceeding five years.
 - (3) The Chairperson and every Member shall before entering their office, make and subscribe before the Governor an Oath or affirmation in the Form set out for this purpose in the Schedule.
 - (4) The Chairperson or Member may-
 - (a) by writing under his hand addressed to the Governor resign from his office; or
 - (b) be removed from his office in the manner provided in section 30."

STATEMENT OF OBJECTS AND REASONS

The Sikkim Lokayukta Act, 2014 was enacted in the year 2014. In 2018, an amendment was made in section 5 regarding extension of the tenure of the Chairperson and Members of the Lokayukta. The said provision for extension was however omitted by the Sikkim Lokayukta (Amendment) Act, 2019.

Now, with a view to ensure continuity and to allow the Chairperson and the members sufficient time to deal with pending matters, the State Government deems it expedient to amend section 5 of the Sikkim Lokayukta Act, 2014 to insert the provision for extension of the tenure of the Chairman and the Members of the Lokayukta.

With the above objectives in view, the Bill has been framed.

(RAJU BASNET)
MINISTER IN CHARGE,
LAW DEPARTMENT,
GOVERNMENT OF SIKKIM

FINANCIAL MEMORANDUM

The Bill if enacted would not involve any new expenditure from the consolidated fund of the state.

MEMORANDUM REGARDING DELEGATED LEGISLATION.

NIL

Suraj Chettri (SSJS)
LR-cum Secretary
Law and Parliamentary Affairs Deptt.
Government of Sikkim